

**IN THE COURT OF NIYAY BINDU, VACATION JUDGE (PC
ACT) CBI-13, ROUSE AVENUE DISTRICT COURT,
NEW DELHI**

IA No. 92/2024

CT. Case No. 31/2022

ECIR/HIU-II/14/2022

Arvind Kejriwal Vs. Directorate of Enforcement.

20.06.2024 (At 07:55 PM)

All the proceedings are conducted through Hybrid Mode.

Present: Sh. Zoheb Hossain, Ld. Special Counsel for ED has appeared through video conferencing.

Sh. N. K. Matta, Ld. SPP for ED has appeared through video conferencing.

Sh. Simon Benjamin, Ld. SPP for ED has appeared through video conferencing.

Sh. Vivek Jain and Sh. Sadiq Noor, Ld. Counsel for applicants have appeared through vide conferencing.

Vide a separate order announced in the open court today, the present application is allowed and applicant/accused Arvind Kejriwal is admitted to a conditional bail in the sum of Rs. 1,00,000/- with one surety in the like amount. Accordingly, the present application is disposed off.

At this stage Ld. Counsel Special Counsel for ED orally requests that a stay of 48 hours may be granted upon the execution of the bail order of the applicant without assigning any reason for the same. The same is declined.

Put up for further proceedings before the concerned Ld. Vacation Judge for 21.06.2024 at 12:00 Noon.

(Niyay Bindu)
Vacation Judge (PC Act),
CBI-13, RADC,
New Delhi/20.06.2024